F.No. C-50/62/2021-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Indirect Taxes & Customs)  

To  
The concerned Pr. Chief Commissioners/ Pr. Director Generals/ Chief Commissioners/ Director Generals of CBIC  

Subject: General Elections to the Legislative Assembly of Uttar Pradesh, 2022- Deployment of Expenditure Observers in Phase-I-Regarding.  

Sir,  

I am directed to enclose herewith Election Commission of India’s letter No. 464/Exp. Obs/GE-LAs/DEP./EEPS/2022/57 dated 11.01.2022 on the subject mentioned above and to say that Election Commission of India has deployed 07 IRS (C&IT) Officers (as per list enclosed) as Expenditure Observers in Phase-I of the aforesaid General Election.  

2. Keeping in view of Covid 19 pandemic situation, the Commission has decided to relax physical 1st visit of Expenditure Observers. The Expenditure Observers will do 1st visit related works virtually from the date of notification i.e. 14.01.2022 as per schedule and 2nd visit physically on the last date of making nominations i.e. 21.01.2022.  

3. It is requested that the directions of the Election Commission of India may be communicated to the concerned Expenditure Observers, as per list, for strict compliance.  

Yours faithfully,  

(S.A. Ansari)  
Under Secretary to the Government of India  
Tel: 23095529/E-mail: sa.ansari@nic.in  

Encl. As Above.  

Copy to:  
The Website Manager, CBIC, with the request to upload this letter along-with the enclosures on the official website of CBIC with a ticker.  

(S.A. Ansari)  
Under Secretary to the Government of India
ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI-110001

No. 464/Exp. Obs./GE-LAs/DEP./EEPS/2022

Dated: 11th January, 2022

To
Shri. S. A. Ansari, Under Secretary (Ad. II) & Nodal Officer,
M/o Finance, Deptt. of Revenue, Central Board of Indirect Taxes & Customs,
Room No. 47B, North Block,
New Delhi.

(saansari1967@gmail.com)

Sub:- General Election to Legislative Assembly of Uttar Pradesh, 2022—Deployment of Expenditure Observers in Phase I—Reg.

Sir,

I am directed to state that in exercise of the power conferred on it by Article 324 of Constitution and Section 20B of the Representation of the People Act, 1951, the Commission has deployed 07 IRS(C&IT) (list enclosed) as Expenditure Observer in General Election to Legislative Assembly of Uttar Pradesh, 2022 in Phase I, announced by the Commission vide its Press Note no. ECI/PN/03/2022, dated 08.01.2022 (copy enclosed).

2. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, they will be deemed to be on deputation to the Election Commission during the period they are working as Observer. Working as Observer of the Election Commission they will be subject to the control, superintendence and discipline of the Election Commission with respect to their duties performed as Observer.

3. Observer is entitled for TA/DA as admissible on tour. They will draw TA/DA from their Ministry/Department/Office. The expenditure will be debitable to the Budget grant of their Ministry or Department/Office. They are also entitled to travel by air by any scheduled commercial flight of any airlines. However, whenever they travel by train, it shall be as per their entitled class.

4. The Expenditure Observers are also required to go through “Compendium of Instructions on Election Expenditure Monitoring (October, 2021)” available on the ECI website www.eci.gov.in—Compendium of Instructions—Compendium of Instructions on Election Expenditure Monitoring (October, 2021).
5. The Expenditure Observers may be informed that-

(i) He/She is required to upload his/her photograph in the Personal Information Sheet on the Observer portal. This is required for printing of Identity Cards.

(ii) User id and password for accessing the Observer portal is ‘Observer Code’ mentioned against his/her name. He/She should change his/her passwords on first login, if he/she so wish.

(iii) He/She is requested to remain in contact with his/her Nodal Officer.

(iv) The deployment order indicating the State, District and Constituency is enclosed.

6. Keeping in view of Covid 19 pandemic situation, the Commission has decided to relax physical 1st visit of Expenditure Observers. The Expenditure Observers will do 1st visit related works virtually from date of notification i.e. 14.01.2022 for the Assembly Constituencies grouped in Phase I as per schedule enclosed (Annexure A). Expenditure Observers will do 2nd visit physically on last date of making nominations i.e. 21.01.2022 and will stay in the Assembly Constituencies assigned to them upto date of poll i.e. 10.02.2022/re-poll, if any. Regarding 3rd visit of Expenditure Observers, instructions will be issued after completion of poll.

7. You are requested to intimate the Expenditure Observers accordingly and deliver the deployment order enclosed herewith to the Expenditure Observers concerned.

Yours faithfully,

(Anup Kumar Khakhlary)
Under Secretary
(khakhlaryanup@eci.gov.in)

Copy to: Chief Electoral Officer, Uttar Pradesh, Lucknow for kind information and requested to intimate the DEOs concerned. (By Speed Post/e-mail)

(Anup Kumar Khakhlary)
Under Secretary
Expenditure Observers’ 1st Visit related works from date of notification i.e. 14.01.2022 through Virtual Mode

<table>
<thead>
<tr>
<th>Day:1 Date 14.01.2022</th>
<th>Events to be carried out by the Expenditure Observers</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Though 1st Visit will be in virtual mode, but, Expenditure Observers are requested to submit and upload their Arrival Report. It will be accepted as their presence in the constituencies assigned to them.</td>
</tr>
</tbody>
</table>

**Meeting with DEO, SP, ROs, District level Nodal Officer of Income Tax Department and State Excise Department and will take inputs from them on the following points:**

(a) Appointment and training of Assistant Expenditure Observers and all the teams engaged in election expenditure monitoring viz. Flying Squads, Static Surveillance Teams, Video Surveillance Teams, Video Viewing Teams, Accounting Teams, Media Certification & Monitoring Committee (MCMC), Complaint Monitoring Control Room and Call Centre.

(b) Status of surveillance on distribution of cash, liquor, freebies etc. in the ACs concerned.

(c) DEO’s meeting with all political parties and whether copy of “Compendium of Instructions on Election Expenditure Monitoring (October, 2021)” in regional language and amended notification regarding enhancement of maximum limit of candidates’ election expenses prescribed under Rule 90 of the C. E. Rules, 1961 has been given to them or not.

(d) Status of preparation and notification of Rate Chart of various items of election related expenses. Whether rate charts of all Media operating in the constituency has been obtained or not.

(e) Status of Election Expenditure Register to be given to the contesting candidates by RO.

(f) Any other election expenditure monitoring related issues raised by Expenditure Observer, DEO, SP, ROs, District level Nodal Officer of Income Tax Department and State Excise Department etc.

<table>
<thead>
<tr>
<th>Day:2 Date 15.01.2022</th>
<th>Meeting with AEOs and In-charge of Election Expenditure Monitoring teams viz. VST, VVT, AT, FS, SST, MCMC, Complaint Monitoring Cell</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Expenditure Observer will interact and guide AEOs and team</td>
</tr>
</tbody>
</table>
Day: 3 Date 16.01.2022

Expenditure Observers are advised to compulsorily carry out activities mentioned above virtually and bring any other issue/shortcoming to the notice of DEO, CEO concerned relating to Election Expenditure Monitoring for corrective measures and thereafter, upload signed copy of Expenditure Observer Report I.

Apart from Radio Button facility for submission of report, Expenditure Observer may upload signed copy of their report as “Any Other Report”. No need to send post copy in case signed copy of the report has been uploaded.
<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>CODE</th>
<th>Name of Expenditure Observer</th>
<th>No. &amp; Name of AC</th>
<th>CADRE</th>
<th>BATCH</th>
<th>MOB. NO.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>R-18695</td>
<td>Nlkant Nivruti Shelke</td>
<td>50-Chhaprauli[Baghpat], 51-Baraut[Baghpat], 52-Baghpat[Baghpat]</td>
<td>IRS(C&amp;IT)</td>
<td>2002</td>
<td>8652251555</td>
</tr>
<tr>
<td>2</td>
<td>R-19181</td>
<td>Ram Singh Shekhwat</td>
<td>58-Dholana[Ghaziabad], 58-Dholana[Hapur], 59-Hapur[Hapur], 60-Garhmukteshwar[Hapur]</td>
<td>IRS(C&amp;IT)</td>
<td>2009</td>
<td>8980924801</td>
</tr>
<tr>
<td>3</td>
<td>R-20681</td>
<td>Shekhar Kumar</td>
<td>64-Sikandrabad[Bulandshahr], 65-Bulandshahr[Bulandshahr], 66-Syana[Bulandshahr]</td>
<td>IRS(C&amp;IT)</td>
<td>2010</td>
<td>8017025444</td>
</tr>
<tr>
<td>4</td>
<td>R-18710</td>
<td>R. Sri Balaji</td>
<td>73-Atrauli[Aligarh], 74-Chharra[Aligarh], 75-Koili[Aligarh], 76-Aligarh[Aligarh]</td>
<td>IRS(C&amp;IT)</td>
<td>2009</td>
<td>9025309621</td>
</tr>
<tr>
<td>5</td>
<td>R-33229</td>
<td>Ramesh Kumar</td>
<td>81-Chhata[Mathura], 82-Mant[Mathura], 83-Goverdhan[Mathura]</td>
<td>IRS(C&amp;IT)</td>
<td>2005</td>
<td>8527837278</td>
</tr>
<tr>
<td>6</td>
<td>R-17358</td>
<td>Tapan Kumar</td>
<td>86-Etmdapur[Agra], 87-Agra Cantt. [Agra], 88-Agra South[Agra]</td>
<td>IRS(C&amp;IT)</td>
<td>2008</td>
<td>8884816106</td>
</tr>
<tr>
<td>7</td>
<td>R-18599</td>
<td>Dharamjeet Kumar</td>
<td>14-Muzaffar Nagar[Muzaffarnagar], 15-Khatauli[Muzaffarnagar], 16-Meerapur[Muzaffarnagar]</td>
<td>IRS(C&amp;IT)</td>
<td>2006</td>
<td>8889954999</td>
</tr>
</tbody>
</table>